

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S RAVI COMMODITIES PRIVATE LIMITED

1.	Name of the Corporate Debtor	M/S Ravi Commodities Private Limited
2.	Date of incorporation of corporate debtor	09/07/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U36999WB2004PTC099072
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Room No. 72, 5 Clive Row, 3 rd Floor, Kolkata - 700001, West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 17.01.2020 Date of Intimation: 31.01.2020
7.	Estimated date of closure of insolvency resolution process	29.07.2020 180 days from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Soumendra Podder IBBI/IPA-001/IP-P00446/2017-18/10789
9.	Address and email of the interim resolution professional, as registered with the Board	Address: 1/427, Gariahat Road (South), 4 th Floor, West Bengal Kolkata 700068. Email: soumenpodder@hotmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Address: M.N. Mitra & Co, Chartered Accountants, 12/1/5, Manoharpukur Road, Kolkata 700026, West Bengal Email: ip.ravicommodities@gmail.com
11.	Last date for submission of claims	17.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html Address: M.N. Mitra & Co, Chartered Accountants, 12/1/5, Manoharpukur Road, Kolkata 700026, West Bengal

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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/sRavi Commodities Private Limited** on 17th January 2020.

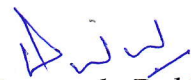
The creditors of **M/sRavi Commodities Private Limited**, are hereby called upon to submit their claims with proof of on or before 17.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The submission of claims with proof is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016. The claims with proof is to be submitted by way of the following specified forms: **Form B** - claim by Operational Creditors, **Form C**- Claim by Financial Creditors, **Form CA**- Claim by creditors in a class, **Form D**- Claim by Workmen or an Employee, **Form E**- Claim submitted by Authorised Representative of Workmen and Employee, **Form F**- Claim by Creditors other than Financial Creditors and Operational Creditors. The above mentioned forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 can be downloaded from the website www.ibbi.gov.in

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA- Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.


SoumendraPodder

Interim Resolution Professional

Date and Place: 04.02.2020, Kolkata